

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT) NO.215 OF 2020

In the matter of:

Mandira Koirala

Appellant

Vs

Sona Mandira Pvt Ltd & Ors

Respondent

Mr. Nitish Sharma, Advocate for appellant.

Mr. Rajiv Bajaj, Advocate for R4 and 5.

Mr. Rajat Bhalla, Mr. Anshuman Sood and MR. P Nagesh, Advocates for R2 and R3.

ORDER

(Virtual Mode)

09.02.2021- Learned counsel for the Respondent submits that he has filed the reply affidavit which is taken on record. Appellant may file rejoinder within a week. Parties are also directed to file written submissions within a week not more than three pages.

List the matter on **10th March, 2021.**

Learned counsel for the appellant submits that as per instructions of the client he is withdrawing the Vakalatnama and a new counsel will represent.

Learned counsel for the Respondent submits that the appellant and Respondent No.1 is represented by one counsel and both the parties cannot be represented by one counsel. In such circumstances appellant counsel may represent any one of them.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Dr.Alok Srivastava)
Member (Technical)

Bm/kam